



കേരള ഗസറ്റ് KERALA GAZETTE

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്

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PART III

Co-operative Department

REGISTRATION CERTIFICATE

No. O-1936/2016. 17th March 2017.

I do hereby certify in exercise of the powers conferred on me under Section 7 of the Kerala Co-operative Societies Act, 1969 (Act 21 of 1969) that the following Society, the particulars which is furnished in the Categorical Statement is registered by me today as a Co-operative Society under the said Act on the basis of limited liability and that the bye-laws of the undermentioned Society are also hereby registered under the said section.

Categorical Statement

- Name and Number of Society—G. Ramanujam Institute and Labour Social Welfare Co-operative Society Ltd. No. Q 1661.
- Date of Registration—17-3-2017.
- Address—G. Ramanujam Institute and Labour Social Welfare Co-operative Society Ltd. No. Q 1661, ORA-57, Near Nani Memorial Hospital, Kollam-9.

- Liability—Limited.
- Area of operation—Whole area of Kollam District Except Thenmala Panchayath
- Objectives—As per Bye Law Clause-4
- Type—Miscellaneous Society Social Welfare Society Rule 15 (12) (1) of KCS Act & Rule.
- Authorised Share Capital :
` 1,50,00,000 (One Crore and fifty lakhs only.)
(1) 30000 'A' Class shares of ` 250 each.
(2) 20000 'B' Class shares of ` 200 each
(3) 70000 'C' Class shares of ` 50 each
- Maximum Borrowing Power—50 times of total paid up Share Capital and Reserve Fund.

Office of the Joint Registrar of
Co-operative Societies (General),
Kollam.

(Sd.)
Joint Registrar (General).

REGISTRATION CERTIFICATE

(2)

I do hereby certify in exercise of the powers conferred on me under Section 7 of the Kerala Co-operative Societies Act, 1969 (Act 21 of 1969) that the following Societies, the particulars which are furnished in the Categorical Statements are registered by me today as a Co-operative Society under the said Act on the basis of limited liability and that the bye-laws of the aforesaid Society are also hereby registered under the said section.

Categorical Statements

(1)

No. O-5757/2016. *17th March 2017.*

1. Name and Number of the Society—Mookkannur Grameena Co-operative Society Ltd. No. E. 1359.
2. Date of Registration—17-3-2017.
3. Address—Mookkannur P. O., Pin-683 577.
4. Liability—Limited.
5. Area of operation—Mookkannur Panchayath of Aluva Taluk.
6. Main Object—To promote self help-mutual help and co-operation among members and also to promote economic interests of its members.
7. Authorised Share Capital :
` 33,75,000 (Rupees Thirty three lakhs and seventy five thousand only)
(1) 20000 'A' Class shares of ` 100 each.
(2) 2500 'B' Class shares of ` 500 each.
(3) 5000 'C' Class shares of ` 25 each
8. Maximum Borrowing Limit—150 times of paid up Share Capital + Reserve Fund.
9. Category as per KCS Act—Rule 15-12- Miscellaneous Societies (3)-others (i) Not following in either of the above Sub Clauses.

No. O-7565/2016.

20th March 2017.

1. Name and Number of the Society—Tourism Development and Engineering Co-operative Society Ltd. No. E. 1360.
2. Date of Registration—20-3-2017.
3. Address—Thevara P. O., Kochi-682 013.
4. Liability—Limited.
5. Area of operation—The Whole of Ernakulam District excluding Kumbalam Panchayath.
6. Main Object—To promote self help-mutual help and co-operation among members and also to promote economic interests of its members.
7. Authorised Share Capital :
` 77,50,000 (Rupees Seventy Seven lakhs and fifty thousand only)
(1) 50000 'A' Class shares of ` 100 each.
(2) 5000 'B' Class shares of ` 500 each
(3) 10000 'C' Class shares of ` 25 each
8. Maximum Borrowing Limit—150 times of paid up Share Capital + Reserve Fund.
9. Category as per KCS Act—Rule 15. 11-Tourism Co-operatives (1)—Primary Tourism Co-operatives or Societies undertaking Tourism activities.

Office of the Joint Registrar
of Co-operative Societies (General),
Kakkanad, Ernakulam.

(Sd.)
Joint Registrar
(General).